

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI**

PRINCIPAL BENCH COURT NO.IV

EXCISE APPEAL NO. 52278/2019

[Arising out of Order-in-Appeal No. BHO-EXCUS-001-APP-023-18-19 dated 16.05.2019, passed by the Commissioner (Appeals) Central Tax, Customs & Central Excise, Bhopal.]

**MINOR FOREST PRODUCE PROCESSING &
RESEARCH CENTRE**

Van Parisar, Barkhera Pathani,
Bhopal.

APPELLANT

Vs.

**PRINCIPAL COMMISSIONER
CENTRAL TAX, CENTRAL EXCISE AND
CUSTOMS,
BHOPAL**

RESPONDENT

APPEARANCE:

None for the Appellant
Ms Tamana Alam, Authorised Representative for the Department

CORAM:

HON'BLE MRS RACHNA GUPTA, MEMBER (JUDICIAL)

DATE OF HEARING/DECISION : November 11, 2021

FINAL ORDER No. 51940/2021

PER RACHNA GUPTA

None is present for the appellant. A perusal of the file shows that since the filing of appeal, no one has marked the presence. On the last date of hearing Registry was directed to issue fresh notice to the appellant as well as to his authorised counsel. The directions have duly been complied with. Notice has been served through email as well as through speed post. The track

consignment report reveals the delivery of the said notice to the appellant on 09.10.2021 i.e. one month prior. Still none has come present for the appellant today as well. In the given circumstances, the absence of the appellant is sufficient for me to hold that the appellant is not inclined to pursue the impugned appeal. The appeal is, accordingly, ordered to be dismissed for non prosecution.

(RACHNA GUPTA)
MEMBER (JUDICIAL)

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